

Office Notice, Office
Memorandum, of Coram
Appearance, Tribunal's
Orders of Direction &
Registrar's Orders.

Tribunal's Orders

Per Tribunal
Fixed for AH on
8/11/93.

Yali
19/10
for Dy. Registrar

Date: 8.11.93

Mr. B. B. Oza for the
applicant. Issue notice to the
respondents returnable on 20.1.94
for A. H.

(28 Yali
Lakshmi Swaminathan) (M. T. Prickar)
M(T) M(T)

Notice issued to all
respondents on 15/11/93.

Date: 20.1.94

3
18/11

Taken on Board.

None for the applicant.
Mr. V. Narayanan for the
respondents. ~~28/11/93~~

P.T.O

(2)

ADMIT

Reply within six weeks.

Matter may be listed
for completion of pleadings

on 10.3.94 and then in
sine-die list.

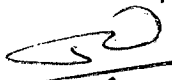
N.K. Verma
(N.K. VERMA) (M. S. Deshpande)
M(A) V.C.

Reply dtd 9/3/94
recd in office
on dtd 10/3/94
in duplicate.

Dated: 10-3-94

Mr. Oza, Counsel for the
applicant. Mr. Arayan,
Counsel for the Respondent
has filed reply today which
is taken on record and
has served copy of the same
on the Counsel for applicant.

The matter be remitted
in sine-die list. At the
time of fixing the date of
hearing notice may be
issued to R-3 and
Counsel for the applicant.


By Registrar

3

Misc Petition No 446/94.

Fixed on 22/4/94
for early hearing

8/4
19/4

Rejoinder dtd 18/4/94
deposited in office on
18/4/94 in duplicate.

20/4/94

Per Tribunal

Date 22/4/96

Applicant in person / by ~~Advocate~~ for app/p/ant
Advocate / Respondent by ~~Advocate~~ Sh. V. Narayanan
Counsel.

The matter adjourned to 24/6/94
for early hearing

Ganesh
Dy. Registrar

Dated: 24/6/94.

2/4

Applicant by Sh. B. B. Sza.

Respondents by Sh. Narayanan.

Application for early hearing is
rejected. The applicant is
allowed to file separate application
for amendment of the application

(P. D. Shrivastava)
MCA

(M. S. Deshpande)
V/c.

dtd. 24/6/94.

Order/Judgment despatched
to Applicant/Respondent (s)
on 27/7/94.

2/7
2/7

Per Tribunal

The matter is taken out from
the list - for the final
hearing on 19.3.96. Some notice
to the parties.

Deputy Registrar
3/1

25/1/96
Jali
30/1

④
Per Tribunal

Date: 19/3/96

As there will be no Division Bench, the matter fixed on before the Tribunal is adjourned for Admission hearing / directions / orders / final hearing on 7-8-96

Inform the advocates / Parties accordingly.

R
Dy. Registrar

Per Tribunal

Date: 7/8/96

As there will be no Division Bench, the matter fixed on 7/8/96 before the Tribunal is adjourned for Admission hearing / directions / orders / final hearing on 4/12/96

Inform the advocates / Parties accordingly.

R
Dy. Registrar

Per Tribunal

Date: 4/12/96

As there will be no Division Bench, the matter fixed on 4/12/96 before the Tribunal is adjourned for Admission hearing / directions / orders / final hearing on 18/3/97

Inform the advocates / Parties accordingly.

R
Dy. Registrar

14) 18.03.1997

In view of the strike called by the Bar Association, none present today. Therefore, the case is adjourned to 24/7/1997

(P.P. SRIVASTAVA)
MEMBER (A).

B.S. HEGDE
(B.S. HEGDE)
MEMBER (J).

Per Tribunal Date 24/7/97
Applicant in person by name
Advocate/Respondent by name
Council For... of...
The matter adjourned to 15-10-97
For... hearing...

Dy. Registrar

15-10-97

None for the parties.
Issue fresh notice to the
applicant and his Counsel
regarding final hearing on 18-12-97.

M.R. Kolhatkar
(M.R. KOLHATKAR)
M(A)

Ref. (R. S. VAIDYANATHA)
ve.

Notices issued to
Applicant/Respondents on
11-11-97

27/11/97

Per Tribunal Date 18/12/97
Applicant in person by name
Advocate / Respondent by V. Narayana
Council For... on
The matter adjourned to 5/3/98
for final hearing
Dy. Registrar

Per Tribunal 05-3-98

As no Division Bench
is available the
matter is adjourned to
30-04-98

for Dy. Registrar

Dated : 30-4-98 (16)

Applicant and Counsel
absent. Respondents by Mr. V.S. Masurkar.

This is an old case of 1993
but none appeared for the applicant
to argue the matter. In addition to
this, the respondents' counsel brought
to our notice ^{letter} dtd. 13.6.97 written by
the applicant stating that he has
decided to withdraw the OA. The
application is dismissed for non-
prosecution.

JACD

my.

(P.P. Srivastava)
MLA

(R.G. Vaidya) HC

Order/Judgment
to Applica. (s)
on 21/06/98

02/06/98